

(d) The repair work is in progress and the Units are expected to be commissioned by the end of October, 1988.

[English]

**Complaints by Members of Parliament
Regarding Telephone Bills**

2091. PROF. MADHU DANDAVATE:
Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that Members of Parliament have voiced their complaint that even when they are away from their residence in Delhi, during the inter-session period of Parliament their telephone bills are exorbitantly high;

(b) whether any enquiry has been made into this complaint;

(c) if so, what are the findings of the enquiry; and

(d) what steps are taken to prevent such exorbitant billing, particularly during the inter-session period?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) to (d). The information is being collected and will be laid on the Table of the House.

Issue of letters of intent in Andhra Pradesh

2092. SHRI BHATTAM SRIRAMAMURTY:
SHRI PURNA CHANDRA MALIK:

Will the Minister of INDUSTRY be pleased to state:

(a) the various industrial units in respect of which letters of intent were given during the last three years in Andhra Pradesh;

(b) the number of such cases where letters of intent were not given by Union Government and the number of cases where no action was taken by the concerned parties even after letters of intent were given;

(c) how many applications for grant of industrial licences and other kinds of clearance from Union Government are pending for the last three years;

(d) the names of such units together with the proposed location and estimated cost thereof; and

(e) the reasons for holding the clearance in various such cases?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) and (b). A total of 350 letters of intent were granted during the last three years i.e. 1985 to 1987 for setting up of various industries in Andhra Pradesh.

Out of 685 Industrial Licence applications received during the same period for Andhra Pradesh 376 applications were rejected. As at the end of June, 1988, 42 of the above mentioned letters of intent had been converted into industrial licences and another 15 had been treated as lapsed.

(c) to (e). 83 Industrial Licence applications for setting up of various types of industries in Andhra Pradesh and 10 applications for import of capital goods are currently being processed. Details of pending applications are not divulged till the Government have taken final decision thereon. It is the constant endeavour of the Government to dispose of industrial licence applications as expeditiously as possible.

Offering of Equity Capital of public undertakings to general public

2093. SHRI Y.S. MAHAJAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether the Abid Hussain Committee has recommended that equity capital of the public undertakings should be offered to the general public;

(b) whether Government have made any assessment whether the equity participation would help in bringing in new ser-